THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.48/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.16.12.2019/NCLAT/UR/1827

In the matter of:

Dipco Private Limited Appellant

Versus

Jayesh Sanghrajka, Resolution Professional Ariisto Developers Pvt. Ltd. & Ors.

.... Respondents

Appearance: Mr. Gaurav Nair, Advocate for the Appellant.

07.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 16.12.2019 and the Office after scrutiny of the Memo of Appeal on 17.12.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 03.01.2020. The Appellant re-filed the Memo of Appeal on 03.01.2020. It is stated in the Interlocutory Application (IA) that certain voluminous documents annexed to the present Appeal, were to be translated from Marathi to English. The same were sent to the Mumbai and were only received back in the winter vacations. Hence, there is delay of 10 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 08.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.